

CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
REGIONAL BENCH AT HYDERABAD
Division Bench
Court - I

APPEAL No. ST/1337/2010

*(Arising out of **Order-in-Original** No. 11/2009-ST(Commr.), dated 31.12.2009
passed by CCCE&ST, Hyderabad-IV Commissionerate)*

SQL STAR INTERNATIONAL LIMITED .. APPELLANT

Vs.

CCCE&ST, Hyderabad-IV .. RESPONDENT

Appearance

None for the Appellant.

Shri Mallikharjun Reddy, Superintendent for the Respondent.

Coram:

Hon'ble Mr. M.V. RAVINDRAN, MEMBER (JUDICIAL)

Hon'ble Mr. P.V. SUBBA RAO, MEMBER (TECHNICAL)

Date of Hearing: 01.11.2018

Date of Decision: 01.11.2018

FINAL ORDER No. A/31459/2018

[Order per: Mr. M.V. Ravindran)

1. When this matter was called out, none appeared on behalf of the appellant. Registry has indicated in the cause list that Shri R. Muralidhar is representing the appellant. It is seen from the records that Ld. Counsel Shri

R. Muralidhar has informed the Registry by a letter dated 31.10.2018 that he is withdrawing his vakalatnama from the case and requested to remove his name in all three appeals i.e. Appeal No. ST/1337/2010, ST.226/2011 and ST/217/2012.

2. The appeal in this case is of 2010 and coming up for disposal regularly and the appellant is not giving instructions to the Advocate, indicates that appellant is not keen in prosecuting the appeal before the Tribunal.

3. Accordingly, appeal stands dismissed for non-prosecution.

(Dictated and Pronounced in open Court on 01.11.2018)

(P.VENKATA SUBBA RAO)
MEMBER (TECHNICAL)

(M.V. RAVINDRAN)
MEMBER (JUDICIAL)

vrg